

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14793/2022

[Arising out of impugned final judgment and order dated 07-10-2021 in WT No. 690/2015 passed by the High Court of Judicature at Allahabad]

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

M/S GEM AROMATICS PRIVATE LIMITED & ORS.

Respondent(s)

IA No. 120602/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
AND IA No. 120604/2022 - EXEMPTION FROM FILING O.T.

Date : 19-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :

Ms. Garima Prashad, Sr. Adv.
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) :

Mr. Mukul Rohtagi, Sr. Adv.
Mr. Vaibhav Joshi, AOR

Mr. K. K. Mohan, AOR

Mr. Sanjay Kapur, AOR
Mr. Surya Prakash, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsels for the parties.
2. Leave granted.
3. In the meantime, it is directed that the sale of two plots in question by the respondent no.2 in favour of the respondent no.1, shall be subject to the outcome of the present appeal.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)